

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IN THE MATTER OF:
Swastik Petrochem

CP (IB) No. 96/Chd/Hry/2022

... **Petitioner-Operational Creditor**

Versus

Sunmaya Construction Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 9, IBC 2016

Order delivered on 08.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhilaksh Grover, Advocate

ORDER

It is stated by learned counsel for the petitioner that the issue regarding the threshold limit is involved in the present petition and the matter is pending before the Hon'ble Supreme Court of India against the judgement passed by Hon'ble NCLAT in the case titled as ***Jumbo Paper Products Vs. Hansraj Agrofresh Pvt. Ltd.*** It is further stated by the ld. Counsel for the petitioner that he may be permitted to withdraw the present petition with liberty to file afresh based upon the decision passed by the Hon'ble Supreme Court of India. Keeping in view the statement made by the Ld. counsel for the petitioner, CP (IB) No. 96/Chd/Hry/2022 ***is dismissed as withdrawn*** with a liberty aforesaid.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)